



2026:AHC:51638

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3454 of 2026

Dr. Kusumlata Sagar

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

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| Counsel for Petitioner(s) | : | Aditya Shukla, Ashutosh Shukla |
| Counsel for Respondent(s) | : | C.S.C., Mahendra Narain Singh  |

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**Court No. - 33**

**HON'BLE VIKAS BUDHWAR, J.**

1. Heard Sri R.K. Shukla (AoR No.A/R 0645/2012) holding brief of Sri Ashutosh Shukla, learned counsel for the writ petitioner, Sri P.K. Srivastava, learned Addl. Chief Standing Counsel for the State and Sri B.K. Singh Raghuvanshi, learned counsel for the Commission.

2. Though the present writ petition has been preferred questioning the communication dated 02.12.2025 of the State addressed to the Commission seeking concurrence of the Commission with respect to imposition of the penalty, but Sri Raghuvanshi submits that already a concurrence has been accorded by the Commission.

3. Since no final orders have been passed against the writ petitioner, thus the writ petition stands **disposed of** requiring the second respondent, Secretary, Department of Medical Health and Family Welfare, U.P. Lucknow to take a final decision and to conclude the proceedings within a period of six weeks. Post passing of the order, it shall be open for the writ petitioner to challenge the same.

4. Instructions filed today are taken on record and marked as Appendix 'A'.

**March 13, 2026**

N.S.Rathour

**(Vikas Budhwar,J.)**